

**Court-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 257 of 2014**

**Dated : 12<sup>th</sup> December, 2014**

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:**

**M/s Spectrum Power generation Ltd. .... Appellant(s)  
Versus  
Andhra Pradesh Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant (s) : Mr. Matrugupta Mishra  
Ms. Meghana Aggarwal

Counsel for the Respondent (s) : Mr. Anand K. Ganesan

**ORDER**

Learned Counsel for Respondent No.2 to 7 is filing vakalatnama today and seeks three weeks time to file Reply/Counter-affidavit. Accordingly, he is permitted to do so after serving copy on the other side within three weeks. Thereafter, the Appellant is directed to file rejoinder, if any, after serving copy on the other side within two weeks'.

Post the matter for hearing on **27.01.2015.**

**( T. Munikrishnaiah )  
Technical Member**

**( Justice Surendra Kumar )  
Judicial Member**

*sh/pr*